

Central Administrative Tribunal, Principal Bench

O.A.No.2246/2002

New Delhi, this the 28th day of August, 2002

Hon'ble Mr.Justice V.S.Aggarwal,Chairman
Hon'ble Mr.V.K.Majotra,Member(A)

M.E.S. - 270501
Govind Jha E.E.
D.C.W.E., E/M,
Pithoragarh,
Distt. & P.O. Pithoragarh,
Uttranchal

....Applicant

(By Advocate: Shri J.M.Khanna)

Versus

1.Union of India
Through Secretary,
Ministry of Defence,
South Block,
New Delhi.

2.Engineer-in-Chief
E in C's Branch,
Kashmir House,
Army Headquarters P.O.
New Delhi.

3.M.E.S.-270501
C.W.E.,
E in Cs' Branch,Distt. & P.O. Pithoragarh,
Uttranchal.

....Respondents

Order(Oral)

By Justice V.S.Aggarwal,Chairman

The sole grievance raised at the Bar by the learned counsel for the applicant is pertaining to the fact that since February,2002, the applicant has not been paid his salary.

2. At this stage when no rights of the respondents are likely to be affected, this Tribunal feels it unnecessary to issue a show cause notice while disposing of the present application.

3. The petition is disposed of with the direction that Commander Works Engineer, E-in-C's Branch, Kashmir House, Army Headquarters will pass appropriate order as to whether the applicant is entitled to his salary from February,2002 onwards. In case, he is not competent to pass the said

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order, he will forward the same to the appropriate authority who is competent to pass such an order. It should be a speaking order. At this stage, it will be appreciated if the order is passed within a period of three months from the date of receipt of a copy of this order. Petition is disposed of in the above terms.

V.K. Majotra

(V.K. Majotra)

Member(A)

18 Aug

(V.S. Aggarwal)

Chairman.

/dkm/